

Government of India
Ministry of Finance
Department of Economic Affairs

LOK SABHA

UNSTARRED QUESTION NO.167

TO BE ANSWERED ON MONDAY, JULY 19, 2021/ASHADHA 28, 1943
(SAKA)

BUDGETARY MEASURES FOR CONTROLLING RISING PRICES OF
PETROL, DIESEL AND COOKING GAS

167. SHRI DEEPAK BAIJ

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to fix the upper limit for the likely increase in the prices of petrol, diesel, and cooking gas while presenting Union-Budget keeping in view the rising prices of these items and if so, the details thereof;
- (b) whether the Government proposes to adjust the increased prices beyond the upper limit with different taxes collected from the common man so that the same doesn't have to bear the extra burden and if so, the details thereof;
- (c) the scheme of the Government to bring the prices of petrol, diesel and cooking gas within the reach of the common man; and
- (d) whether the petrol-diesel are likely to be brought under GST regime so that the common man gets relief from the excessive burden of tax and if so, the details thereof?

ANSWER

**MINISTER OF STATE (FINANCE)
(SHRI PANKAJ CHAUDHARY)**

(a) to (d): Prices of petrol and diesel have been made market-determined by the Government with effect from 26.06.2010 and 19.10.2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel in line with their international product prices, exchange rate, tax structure, inland freight and other cost elements. Public Sector OMCs have implemented daily revision of retail selling price (RSP) of petrol and diesel in the entire country with effect from 16th June, 2017. As per Section 9(2) of the CGST Act, inclusion of these products in GST requires recommendation of the GST Council.
